The Himachal Pradesh Roadside Land Control Act, 1968

Act 21 of 1969

Keyword(s):
Agriculture, Building, Collector, Place of Worship, Road, Controlled Area, Financial Commissioner, Scheduled Road, Official Gazette
THE HIMACHAL PRADESH ROADSIDE LAND CONTROL ACT, 1968

(Act No. 21 of 1969)

[Received the assent of the Governor on the 13th June, 1969, and was published in R.H.P. Extra., dated the 3rd September, 1969 at p. 367—375 read with corrigendum published in R.H.P. dated the 6th June, 1970 at p. 397].

Amended, repealed or otherwise affected by,—


An Act to prevent haphazard and sub-standard development along scheduled roads and in controlled areas in Himachal Pradesh.

Be it enacted by the Legislative Assembly of Himachal Pradesh in the Nineteenth Year of the Republic of India as follows:

1. Short title, extent and commencement. — (1) This Act may be called the Himachal Pradesh Roadside Land Control Act, 1968.

(2) It shall extend to the whole of Himachal Pradesh.

(3) It shall come into force at once.

2. Definitions. — In this Act, unless there is anything repugnant in the subject or context—

(1) “agriculture” includes horticulture, dairy farming, poultry farming and the planting and upkeep of an orchard;

(2) “building” means a house, hut, shed or other roofed structure for whatever purpose or of whatsoever material constructed, and every part thereof, and includes a wall or masonry platform or masonry ditch or drain but does not include a tent or a fence for agricultural purposes;

(3) “Collector” includes any authority appointed by the Government, by notification in the Official Gazette, to perform all or any of the functions of the Collector under this Act;

(4) “place of worship” includes a temple, church, mosque, imambara, tanquia, idgah, samadhi, math, sati;

(5) “prescribed” means prescribed by rules made under this Act;

1. For Statement of Objects and Reasons, see R.H.P. Extra., dated the 23rd July, 1968 p. 692
2. For such appointments, see not. No.9-9/69 PWD; dated the 16th Jan. 1970. appended.
(6) "road" means a road maintained by the Government or any local authority or a route demarcated by the Government or a local authority with a view to constructing along it a road;

(7) "controlled area" means an area declared as such under section 3;

(8) "Financial Commissioner" means Financial Commissioner of Himachal Pradesh and includes any person for the time being appointed by the Government by notification, to exercise and perform all or any of the powers and functions of the Financial Commissioner under this Act and the rules made thereunder;

(9) "Government" or "State Government" means the Government of Himachal Pradesh;

(10) "scheduled road" means a road declared as such by the Government under section 3;

(11) "Official Gazette" means the Rajpatra, Himachal Pradesh.

3. **Declaration of scheduled road and controlled area.**—(1) The Government may, by notification, in the Official Gazette declare any length or the whole of any road to be a "scheduled road" and the area upto a horizontal distance of five metres as prescribed from the edge of the road-land on either of such scheduled road to be a "controlled area".

(2) Not less than three months before making a declaration under subsection (1), the Government shall cause to be published in the Official Gazette and in at least two newspapers printed in a language other than English, a notification stating that it proposes to make such a declaration and specifying broadly the boundaries of the land in respect of which the declaration is proposed to be made and copies of every such notification or of the substance thereof shall be published by the Collector in such manner as he thinks fit at his office and at such other places as he considers necessary within the said boundaries.

(3) Any person interested in any land included within the boundaries mentioned in sub-section (1), may, at any time before the expiration of 60 days from the last date on which a copy of such notification is published by the Collector, object to the making of the declaration or to the inclusion of his land or any part of it within the said boundaries.

(4) Every objection under subsection (3) shall be made to the Collector in writing, and Collector shall give to every person so objecting an opportunity of being heard either in person or through a legal practitioner, and shall, after all such objections have been heard and after such further enquiry, if any, as he thinks necessary, forward to the Government the record of the proceedings held by him together with a report setting forth his recommendations on the objections.

1. For Scheduled roads and Controlled areas, see Not. appended.
(5) If, before the expiration of the time allowed by sub-section (3) for the filing of objections, no objection has been made, the Government may proceed at once to the making of a declaration under sub-section (1). If any such objection have been made, the Government shall consider the record and the report referred to in sub-section (4) and may either,—

(a) abandon the proposal to make a declaration under sub-section (1), or

(b) make such a declaration in respect of either the whole or part of the land included within the boundaries specified in the notification under sub-section (2).

(6) For the purposes of sub-section (3), a person shall be deemed to be interested in land if he is a "person interested" as defined in clause (b) of section 3 of the Land Acquisition Act, 1894, for the purposes of that Act or where the land is occupied by or for the purposes of a place of worship, tomb, cenotaph, graveyard, grave or jaliyat if he is a member of the faith to which such building pertains.

(7) A declaration made under sub-section (1) shall, unless and until it is withdrawn, be conclusive evidence of the fact that the road to which it relates is a scheduled road and the area to which it relates is a controlled area.

4. **Plank of scheduled roads to be deposited at certain offices.**—(1) The Collector shall deposit at his office and at such other places as he considers necessary, plans showing the alignment of roads declared to be scheduled for the purposes of this Act, and setting forth the nature of the restrictions, applicable to the land within five metres on their either side.

(2) The plans so deposited shall be available to the public for inspection free of charge at all reasonable times.

(3) Provision may be made by rules made in this behalf with respect to the form and contents of the plans and with respect to the procedure to be followed and any other matter in connection with the objections thereto.

(4) The Collector may authorise any person to enter into or upon any land and building with or without assistants or workmen for the purpose of making an enquiry, inspection, measurement or survey or taking levels:

Provided that no entry shall be made except between the hours of sunrise and sunset and without giving twenty-four hours' notice to the occupier or owner of such land or building.

5. **Restriction on buildings etc. in a controlled area.**—Notwithstanding anything contained in any other law for the time being in force, no
person shall erect or re-erect any building or make or extend any excavation or lay out means of access to a road in a controlled area:

Provided that nothing in this section shall apply to—

(a) the repair to a building which was in existence immediately before the commencement of this Act or any erection or re-erection of such a building which does not involve any structural alteration or addition therein, or

(b) the erection or re-erection of a building which was in existence immediately before the commencement of this Act and which involves any structural alteration or addition with the permission of the Collector,

(c) the laying out of any means of access to a road with the permission of the Collector,

(d) the erection or reerection of a motor-fuel-filling station or a bus-queue shelter with the permission of the Collector,

(e) any construction with the permission of the Collector.

6. Application for permission to build etc. and grant or refusal of such permission.—(1) Every person desiring to obtain the permission referred to in section 5 shall make an application in writing to the Collector in such form and containing such information in respect of the building, excavation, means of access, motor-fuel-filling station or a bus-queue shelter to which the application relates, as may be prescribed.

(2) On receipt of such application, the Collector, after making such enquiry as he considers necessary, shall by order in writing, either—

(a) grant the permission subject to such conditions, if any, as may be specified in the order, or

(b) refuse to grant such permission.

(3) When the Collector grants permission subject to conditions under clause (a) of sub-section (2) or refuses to grant permission under clause (b) of sub-section (2), the conditions imposed or the grounds of refusal shall be such as are reasonable having regard to the circumstances of each case.

(4) The Collector shall maintain a register with sufficient particulars of all permissions given by him under this section and the register shall be available for inspection without charge by all persons interested and such persons shall be entitled to take extracts therefrom.

7. Right of appeal.—(1) Any person aggrieved by an order of the Collector under sub-section (2) of section 6 granting permission subject to conditions or
refusing permission may, within thirty days form the date of such order, prefer an appeal to the Financial Commissioner.

(2) The order of the Financial Commissioner on appeal shall be final.

8. Compensation.—(1) No person shall be entitled to claim compensation under this or any other Act for any injury, damage or loss caused or alleged to have been caused by an order,—

(a) refusing permission to make or extend an excavation, or granting such permission but imposing conditions on the grant, or

(b) refusing permission to lay out a means of access to a road, or granting such permission but imposing conditions on the grant, or

(c) granting permission to erect or re-erect a building but imposing conditions on the grant, or

(d) granting any other permission for the controlled area but imposing conditions on the grant.

(2) When an order has been made refusing permission to erect or re-erect building, any person who has exercised the right of appeal given by sub-section (1) of section 7, may, within three months of the date of the order of Financial Commissioner, make to the Financial Commissioner a claim for compensation on the ground that his interest in the land concerned is injuriously affected by the said order.

(3) On receipt of a claim under sub-section (2), the Financial Commissioner shall either proceed to acquire the land concerned under the Land Acquisition Act, 1894, (1 of 1894) or transfer the claim for disposal to an officer exercising the powers of Collector under the said Act:

Provided that in case the Financial Commissioner decides to acquire the land,—

(i) it shall not be necessary for land occupied by a place of worship, tomb, cenotaph, graveyard, grave or marghat to be included, and

(ii) the claimant shall be entitled to be repaid by the acquiring authority the amount of expenses which he may have properly incurred in connection with the preparation and submission of his claim for compensation under this section, and in default of agreement, such an amount shall be determined by the authority deciding the value of land in the proceedings under the Land Acquisition Act, 1894. (1 of 1894).

(4) Nothing in this section shall be deemed to preclude the settlement of a claim by mutual agreement.
9. Amount of compensation how determined.—(1) When a claim is transferred for disposal under section 8 to an officer exercising the powers of a Collector under the Land Acquisition Act, 1894, such officer shall make an award determining the amount of compensation, if any, payable to the claimant.

(2) The amount of compensation awarded under sub-section (1) shall, in no case, exceed the difference between the market value of the land in the existing conditions having regard to the restrictions actually imposed upon its use and development by the order refusing permission to erect or re-erect a building thereon and market value immediately before the publication under sub-section (2) of section 3 of the notification in pursuance of which the area in which it is situated was declared to be a controlled area, and no compensation shall be awarded under sub-section (1),—

(i) unless the claimant satisfies the officer making the award that proposals for the development of the land which, at the date of the application under sub-section (1) of section 6, are immediately practicable, or would have been so, if this Act had not been passed, or prevented or injuriously affected by the restrictions imposed under this Act, or

(ii) if and in so far as the land is subject to substantially similar restrictions in force under some other enactment which were in force at the date when the restrictions were imposed under this Act, or

(iii) if compensation in respect of the same restrictions in force under this Act or of substantially similar restrictions in force under some other enactment has already been paid in respect of the land to the claimant or to any predecessor in interest of the claimant.

(3) The provisions of Parts III, IV, V and VIII of the Land Acquisition Act, 1894 (1 of 1894) shall, so far as may be, apply to an award made under sub-section (1) as though it were an award made under that Act.

10. Saving for other enactments.—Nothing in this Act shall affect the power of the Government or any other authority to acquire land or to impose restrictions upon the use and development of land comprised in the controlled area under any other enactment for the time being in force, or to permit the settlement of a claim arising out of the exercise of powers under this Act by mutual agreement.

11. Prohibition of use of any land as a brickfield etc. without licence.—(1) Notwithstanding anything contained in any other law for the time being in force, no land within a controlled area shall be used for the purposes of a clar-coal-kiln, pottery-kiln or lime-kiln, stone quarry or slate quarry and no land
within a controlled area shall be used for the purposes of a brickfield or brick-kiln except under, and in accordance with the conditions of, a licence from the Collector which shall be renewable annually.

(2) The Government may charge such fees for the grant and renewal of such licence and may impose such conditions in respect thereof as may be prescribed.

(3) No person shall be entitled to claim compensation under this or any other Act for any injury, damage or loss caused or alleged to have been caused by the refusal of a licence under sub-section (1).

12. Offences and penalties.—(1) Any person who,—

(a) erects or re-erects any building or makes or extends any excavation or lays out any means of access to a road in contravention of the provisions of section 5 or in contravention of any conditions imposed by an order under section 6 or section 7;

(b) uses any land in contravention of the provisions of sub-section (1) of section 11,

shall be punishable with fine which may extend to five hundred rupees, and, in the case of a continuing contravention, with a further fine which may extend to fifty rupees for every day after the date of the first conviction during which he is proved to have persisted in the contravention.

(2) Without prejudice to the provisions of sub-section (1), the Collector may order any person who has committed a breach of the provisions referred to in the said sub-section to restore to its original state or to bring into conformity with the conditions which have been violated, as the case may be, any building or land in respect of which a contravention, such as is described in the said sub-section, has been committed and if such person fails to do so within three months of the order, may himself take such measures as may appear to him to be necessary to give effect to the order and the cost of such measures shall, if not paid on demand being made to him, be recoverable from such person as an arrear of land revenue.

13. Offences by companies.—(1) Where an offence under this Act has been committed by a company, the company as well as every person in-charge of, and responsible to, the company for the conduct of its business at the time of the commission of the offence shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly:

Provided that nothing contained in this sub-section shall render any such person liable to any punishment if he proves that the offence was committed
without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

(2) Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed by a company and it is proved that the offence has been committed with the consent or connivance of, or that the commission of the offence is attributable to any neglect on the part of any director, manager, secretary or other officer of the company, such director, manager, secretary or other officer shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

Explanation.—For the purposes of this section—

(a) “company” means any body corporate and includes a firm or other association of individuals, and

(b) “director” in relation to a firm means a partner in the firm.

14. Composition of offences.—(1) The Collector or any person authorised by the Collector, by general or special order, in this behalf, may, either before or after the institution of the proceedings, compound any offence made punishable by or under this Act.

(2) Where an offence has been compounded, the offender, if in custody, shall be discharged and no further proceedings shall be taken against him in respect of the offence compounded.

15. Trial of offences and special provision regarding fine.—(1) No court inferior to that of a Magistrate of the first class shall be competent to try any offence punishable by or under this Act.

(2) Notwithstanding anything contained in section 32 of the Code of Criminal Procedure, 1898, (5 of 1898) it shall be lawful for any Magistrate of the first class to pass a sentence of fine exceeding the pecuniary limit specified in that section as in force in any part of Himachal Pradesh on any person convicted of an offence punishable under this Act.

16. Bar to legal proceedings.—(1) No suit, prosecution or other legal proceedings shall lie against any person in respect of anything which is in good faith done or intended to be done in pursuance of this Act or the rules made thereunder.

(2) No suit or other legal proceedings shall lie against the Government for any damage caused by anything which is in good faith done or intended to be done in pursuance of this Act or the rules made thereunder.
17. **Savings.**—Nothing in this Act shall apply to,—

(a) the erection or re-erection of building upon land included in the inhabited site of any village as entered and demarcated in the revenue records or upon sites in a municipal, notified or town area that are already built up on the date of the issue of the notification under sub-section (2) of section 3 of this Act;

(b) the erection or re-erection of a place of worship or a tomb, cenotaph, grave, graveyard or marghat or of a wall enclosing a place of worship, tomb, cenotaph, grave, graveyard or marghat or land which is, at the time a notification under sub-section (2) of section 3 is published by the Government, occupied by or for the purposes of such place of worship, tomb, cenotaph, grave, graveyard or marghat;

(c) excavations (including wells) made in the ordinary course of agricultural operations, soil conservation and hill stabilisation;

(d) the construction of an unmetalled road intended to give access to land solely for agricultural purposes.

18. **Power to make rules.**—(1) The Government may make rules to carry out the purposes of this Act.

(2) In particular and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely:—

(a) the form in which applications and plans under sub-section (1) of section 6 shall be made and the information to be furnished in such applications;

(b) principles according to which applications under sub-section (1) of section 6 shall normally be allowed or disallowed by the Collector;

(c) the regulation of the laying out of means of access to roads;

(d) the fees to be charged for the grant and renewal of licences under section 11 and the conditions governing such licences;

(e) the principles and conditions under which applications for permission or licence under this Act may be granted or refused;

(f) the form and manner in which the register referred to in sub-section (4) of section 6 shall be maintained;

(g) the procedure to be followed in hearing appeals under section 7, the fees to be paid in respect of, and the documents which shall accompany, such appeals;

(h) the horizontal distance for the purpose of section 3, for any specified roads; and

(i) any other matter which may be prescribed.

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(3) All rules made under this section shall be subject to the condition of previous publication.

(4) All rules made under this section shall be laid before the Legislative Assembly as soon as may be after they are made.

19. Bar of jurisdiction of civil courts.—No civil court shall have any jurisdiction to entertain or decide any question relating to matters falling under this Act or the rules made thereunder.

20. Repeal and savings.—The United Provinces Roadside Land Control Act, 1945, (10 of 1945) as applicable to the areas comprised in Himachal Pradesh immediately before 1st November, 1966, and the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963, (41 of 1963) as in force in the areas added to Himachal Pradesh under section 5 of the Punjab Re-organisation Act, 1966, (31 of 1966), are hereby repealed:

Provided that anything done or any action taken or any proceedings commenced or continued under the said Acts shall be deemed to have been done, taken or continued under the corresponding provision of this Act.

NOTIFICATIONS AND RULES

Under

THE HIMACHAL PRADESH ROAD SIDE LAND CONTROL ACT, 1968

APPOINTMENTS AND DELEGATIONS

PUBLIC WORKS DEPARTMENT

NOTIFICATION

Simla-2, the 16th January, 1970

No. 9-91/69-P.W.D.—In exercise of the powers conferred under clause (3) of section 2 of the Himachal Pradesh Roadside Land Control Act, 1968 (No. 21 of 1969), the Lieutenant Governor, Himachal Pradesh is pleased to appoint the Land Acquisition Officers, Himachal Pradesh, Public Works Department to perform all the functions of the Collector within their respective jurisdiction under the said Act.

DECLARATION OF SCHEDULED ROADS AND CONTROLLED AREAS

PUBLIC WORKS DEPARTMENT

Simla-2, the 19th July, 1971

No. 9-91/69-P.W.D.—The Governor, Himachal Pradesh, having fully satisfied the provisions of section 3 of the Himachal Pradesh Roadside Land Control Act, 1968 (Act No. 21 of 1969), hereby declare the roads mentioned in the schedule annexed to this Notification as “Scheduled Roads” and further notify the width of the land from the edge of the road land on either side of these scheduled roads as “Controlled Area” for the purposes of sub-section (1) of section 3 of the Act, as under:

(1) National Highways
(2) State Highways

(3) Other Roads
Up to a horizontal distance of five metres from the edge of the road land on either side.

(4) Road junctions
Up to a horizontal distance of five metres from the edge of the road land on either side and up to length of 50 metres on all roads meeting at the junctions.

ANNEXURE

SCHEDULE OF ROADS

1. KINNAUR DISTRICT

Rural Roads:

2. Tirsolig Valley road.
3. National Highway No. 22 to Peo road.
4. Rope Valley road.
5. Gyanthing Valley road.
6. Moorang Link road.
7. Taity Valley road.
8. Tidong Valley road.
9. Link to Ribba from N.B. via Kharo Bridge.
10. Kalpa Link road.
11. Approach road to Kalpa Bazar from Kalpa, Link road.
14. Road from Nigulasring to Garshu with link to Bara Khemba.
15. Link road from P.W.D. Colony to Kalpa Bazar.
17. Nako to Leo to Hango.
18. Bridle path as extension to G Yamthung Valley road;
19. Road from Aran Jullah to Akpa.
20. Lipa to Asrang
21. In Spiti Valley road near Hango-Dogri to Leo Bridge.
22. Link to P.W.D. Colony.
23. Jn.from Kalpa link to Kalpa Bazar.
24. Boktu Jn. to Pangi Nullah.
25. Road for Poo township from Kalpa link road to Bus stand.
29. Rarang-Ribba Road.
30. Pooh link road.
31. Chango to Morni.

2. Masho District

(i) National Highway:

32. National Highway No. 22 (H.T. Road) Kalka to Jeori.

(ii) Border Roads:

33. Simla-Mandi road via Bilaspur.
34. Simla-Mandi road via Tattapani.

(iii) State Highway:

35. Lalghat-Ponta-Rohra-Rohru-Sungri-Narkanda road.
37. Benethi-Raiyer-Bainj Road.
38. Chhaila-Chopal-Shallo road.
40. Theog-Kothari-Hatkotli road.
41. Simla-Mandi road via Tattapani.
42. Simla-Kunihaar-Ransabhar-Nalagarh Himachal Pradesh Boundary road.
43. Solan Rajgarh-Minus road.
(iv) Rural Roads:
44. Narkanda-Bhali-Sarahan-Jeori road (section Sungri to Jeori).
45. Link road to Sarahan.
46. Rampur-Gaura-Mashnoo road.
47. Nogli-Taklesh road.
48. Luri-Suni road.
49. Road from Kingal to Oddi.
50. Kumarsain link road.
51. Oddi-Kheneti-Kotgarh road.
52. Sidhpur-Thanedhar road.
53. Thanedhar-Bhutti road.
54. Bhareri-Kotgarh-Behara road.
55. Gharrasidhar-Tikkar (Kharapathar) road.
56. Rohru-Chargaon-Dodarkwar road.
57. Hatkoti-Jukhar-Mandal road.
58. Jubbal link road.
59. Kharapathar-Khiribbi road.
60. Kharapathar-Mandhol road.
61. Road from Kharapathar to Rohru via Tikkar.
63. Bhakulti-Sarog road.
64. Mashobra-Bhakulti road.
65. Kufri-Junga-Kandaghat road.
66. Simla-Kasumpti-Junga road.
67. Solan-Subathu to Jn. (Col.) of Shallaghat-Arki-Kumihar road.
68. Arki Domehar Badhalog-Jabroo road.
69. Nirth-Poonani Delath road.
70. Arki-Dhundan-Bhararghat road.
71. Road from Baragaon to Matiana via Kaugal.
72. Matiana-Dharampur road.
73. Kothkai (Kheneti) Deori road.
74. Gumma-Jashla road.
75. Chhailla-Narkanda road.
77. Kohelra-Penchagaon road.
78. Kufri-Chail road (section Kufri to Janedghat).
80. Shergaon (section Chail to Giri) road.
81. Kungal to Baragaon road.
82. Bhara-Kumarsain link road.
83. Road Sarahan.
84. Luri-Karsog road.
85. Road from G. T. Jn. to Suni.
86. Tuini-Dodarkwar road.
88. Koti-Junga-Sidhpur road.
89. Fagu-Cheog Road.
91. Bharati-Kumarsain link road.
92. Solan-Jungali-Dhar jn road (Section Solan to Balugharti).
94. Saproon-Oehghat-Gaura road.
95. Dhami-Tattapani road (Jn. of S.M. to Playar)
96. Dussehra-Dhundan road (Part of S.H. way).
97. Mashobra-Baldian link road.
98. Mamligh-Bill road.
99. Tutu-Badheri-Subathu road (Tutu to Ghamber).
100. Tutu-Tawi road.
102. Link road from Thanedhar-Bhatti road to village Loga and Shathla.

(6) Road round Prospect Hill:

(v) Zila Parishad Roads—

103. Nowalghat to Kabi road.
104. Banagli to Jatrog road.
105. Jatrog to Darwa.
106. Darwa-Sumn road.
107. Kansakoti-Dulgaon road from Kansakoti to Goana road.
108. Tattapani-Nankheri road.

3. Simla District

(i) National Highway:
110. N.H. No. 22 H.T. Road (Kalka to Jeeor)

(ii) State Highways:

111. Kumarhatti-Nahan-Paonta-Dehradun
112. Solan-Rajgarh-Minus road.

(iii) Rural Roads:

114. Chail-Gaura road.
115. Sanjauli-Shogi road (I.C. Shogi link road).
116. Cart Road (Kalka-Simla road) at Simla
117. Totu-Boileauganj road.
118. Jutog (Totu-Haripur-Subathu road (section Mamlig to Gambar).
119. Tara Devi-Jutog road.
120. Waknaghat-Subathu road.
121. Dharampur-Garkhal road up to district boundary (Sakb road).
122. Garkhal-Subathu road.
123. Kalka-Kasauni road.
124. Pinjor-Nalagarh road.
125. Nalagarh-Bharatgarh road.
126. Nalagarh-Swarghat road.
127. Rameshahr-Nerli road (section suma to Nerli).
128. Rameshahr-Sain-Baddi road.
129. Baddi-Barotiwala road.
130. Nalagarh-Rupnar road.
131. Kaithlighat-Sairi road.
132. Solan-Subathu road.
133. Garkhal-Kuthar road (section Garkhal to Shaktighat.)
134. Dharampur-Kasauni road.
135. Garkhal to Sanawar road.
136. Dharampur-Sanawar Road.
137. Nalagarh-Baddi road.
139. Motor road round Simla.
140. Kandaghat local road.
141. Round Prospect Hill road.
142. Chail-Solan road.
143. Kandaghat-Subathu road.
144. Kandaghat-Chail-Jhajja road (section Chail to Jhajja).
145. Totu-Haripur-Garkhal road.

4. Bilaspur District

(i) State Highways:

146. Ghumarwin-Sarkaghat-Jogindernagar road.

(ii) Border Roads:

149. Simla-Mandi road via Bilaspur.

(iii) Rural Roads:

150. Nagaon-Beri road.
152. Swarghat-Nainadeviji-Bhakra road I/Link to Shri Nainadeviji Temple.
153. Bhakra-Ghumarwin road.
154. Alikhad crossing Ghumarwin Lador road (section Dedhol) to Lador.
155. Dahr-Bhagher road.
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156. Bhagher-Berthin road.
158. Smoh-Gherwin road.
159. Panoh-Harlong-Samsila road.
160. Berthin-Dadhol road.
161. Bam-Banoh road.
162. Ganguwal-Toba road.
164. Dadhol-Haritalyanagar road (Part of S.H. way).
165. Lador-Hatwar road.
166. Auhar-Baijapur-Chounta road.
167. Delhar link road.
168. Kandrur-Kunger Hatti road.
169. Bilaspur-Bagher road.
170. Road Passing through Ghumarwin Bazar.
171. Bhakara-Malroon road.
172. Sarkaghat-Tikra road.
173. Bramukhar-Deothi road.
175. Jamli to Patan-Pangjan road.

(ii) Zila Parishad Roads:
176. Harkhar-Panjaoin road.
177. Berthin-Dhalberi road
178. Ghumarwin-Pandoh road.
179. Galan-Sunhanj road.
182. Dushlehra-Bholiakan road.

5. Sirmur District

(i) State Highways:
185. Lalghat-Paonta-Rajban-Rohru-Sangri-Narkanda road.
186. Kumahratti-Nahan-Paonta-Dehradun road.
187. Kala Amb-Nahan-Dadhuan-Chopal road.
188. Solan-Rajgarh-Minus road.
189. Banethi-Rajgarh-Sainj road.

(ii) Rural Roads:
190. Yawant Nagar-Dhamla road.
191. Road from Tandia to join Banethi Rajgarh-Sainj-road to Kheri Bridge.
192. Road from Oachghat to Narag to Sarahan.
193. Sarahan-Chandigarh road.
196. Road from Nahan to Kaulanwala to Bhood via Surla.
197. By-pass to Nahan Town.
198. Kala Amb to Trilokpur road.
199. Kolar-Bilaspur road.
201. Sataum-Dakpather road.
202. Road from Kofta to Koti.
203. Shilla-Gundahan road.
204. Road from Haban to Yashvant Nagar via Dhaman.
205. Ghandna-Bhawai-Sainjghat road.
207. Road from Yashvant Nagar to Rassi-Gossain to Tendians to Manai to Bajona to Berthan.
208. Paonta-Bhangran-Amboya-Nagtha road.
209. Sangrah-Banog road.
210. Nerpu-Bhal road.
211. Gaura-Chail road.
212. Dhirja-Jaunaji Solan road (section Dharaja to Dhamkari).
213. Majra link road.
214. Behrai road.
215. Road from Jalal river to Lawsaw Chowkai.
216. Sirmourital-Kandela-Khajjiar road.

(iii) Zila Parishads Roads Development and Forest Department:

218. Cheordhar to Dhora village

6. MANDI DISTRICT

(i) State Highways:

220. Ghumarwin-Sarkaghat-Jogindernagar
221. Una-Aghar-Bhambla-Rewalsar-Mandi road.

(ii) Border Road:

222. A. P. K. Road Pathankot-Kulu-Mandi road.
223. Simla-Mandi road via Bilaspur.

(iii) Rural Roads:

224. Keludhar-Sainj road.
227. Karsog link road (from Simla-Mandi road via Tattapani).
228. Jach-Pressi-Pangna road.
229. Bakrot Janjheli road.
230. Tattapani Pandar road.
231. Shri-Sundernagar-Jaidevi Ji-Rohngla road.
232. Road from Nalsar to Chunam to connect Shri Sundernagar-Jai Devi and Karsog.
233. Road from Chail Junction to Janjhalli.
236. Thalot-Shillabagi-Lamba-Thatch road.
237. Pandoth-Sarachi road.
238. Chail-Gohar-Pandoh road.
239. Dehar link road.
240. Dehar-Tanfordhat-Baldawara road.
242. Mandi-Bhambla road (section Rattikhad to Kolkhar).
243. Shri Ratti Kalkhar-Bhambla (old road).
244. Rewalsar-Jammi-Fatehpur road as Sarkaghat-Ghumarwin road.
245. Rewalsar-Pingla-Thana-Dharampur road.
246. Talyahar-Pingla-Thana-Sarkaghat road.
247. Sarkaghat-Thhra-Sadhol road.
248. Mandi-Tungal-Thana-Dharampur road.
249. Shri Ganpati-ki-Sara near Mandi Town.
250. Uhl Valley road.
251. Parasar-Kataula road.
252. Aut-Takoli-1 Parsar road.
254. Shri Baijnath-Ladbharol-Kanda Pattan road.
255. Chobin-Banandor road.
256. Dharampur-Sandhol road
257. Bagasaid-Sukori road
258. Rakini Pangna road
259. Kot-Shri Devi Dhar road.
260. Alsind-Bagasaid-Charmour road.
261. Khil-Pressi via Pangna road.
262. Lamba-Thach to Cheoni road.
263. Balichowki to Thachi road.
265. Shri Krishan-Nagar (Mahanal to Pandol link road on Shri Baij Nath-Chobin road).
266. Pashohan to Marwahan road.
267. Baijali-Kandoaha-Pandoh road.
268. Approach road to Bir village.
269. Drung-Bashai road.
270. Raun jeepable road.
271. Savori-Rina road.
272. Thalher-Chanderukri road.
274. Mandi-Kataula road.
276. Ratti link road.
277. Slapper-Tattapani road.
278. Lohardi-Basarini road.
279. Sundernagar-Seeri-Kothi road.
280. Baggi link road.
281. Parasar-Baijaura road.
282. Rati Bargwanoo road (old Simla-Mandi road via Ratti).
283. Karsog-Parlog road.
284. Thung to Shri Shikari Devi ji.
286. Lill to Chorhi Tandi.

(iv) *Zila Parishads roads (Development and Forest Departments)*:

287. Wah Devi Link road.
288. Patasi-Tanfalaghat road.
289. Sarousi-Risa road.

7. **Lahaul and Spiti District**

(i) *State Highways*:

290. Sansari-Kilar-Pangi-Udhaipur-Thirot-Tandi road.
291. Gramphoo-Keylong road.

(ii) *Border roads*:

293. Gramphoo-Kibbar road.
294. Rehla to Rohtang Top.
295. Rangrik-Summdo.

(iii) *Rural Roads*:

297. Streets in Keylong City.
298. Battal Kot to mud in Pin Valley road.
299. Battal to Chamdara Tal road.
300. Darcha-Taskur road.
301. Mooring to Naigaloce.
(i) State Highways:
303. Sainj-Luri-Banjar-Aut road

(ii) Border roads:

(iii) Rural roads:
305. Nirmand-Arsu-Bhagi Bridge to Sarahan road.
308. Road to Nither from Luri Delash road.
310. Banjar-Godagossain road.
311. Larji Sainj-Dhogi road.
312. Bhuntar-Godra road.
313. Bhuntar-Manikaran road.
314. Manikaran-Phulge road.
315. Kulu-Bajli-Mahadev road (Improvement).
316. Widening and Improving of Kulu Manali left Bank road.
318. Nagar-Katrain road.
319. Approach road to Nagar.
320. Road from Forest Rest House to Tourist Rest House Manali.
321. Improvement of roads in Dhalpur Maidan.
322. Palchan to Soling road.
324. Banjaura-Kandi road.
327. Approach and link to Kulu tehsil.
328. Road from Manali Forest Rest House to Sun Shine Orchards Log huts.
329. Approach from Nagar to P.W.D. Rest House Kulu.
330. Patli Kuli Nagar road.
331. Approach road to Vashist.
332. Approach road to Nagar Castle and Health Centre Nagar.
333. Balhana-Dalesh-Kandaghai road.

(iv) Zila Parishad roads (Development and Forest roads):
334. Baghi-Pandho road.
336. Mahilli Nagar-Mathkohar road.
337. Gharars-Narol road.
9. Chamba District

(i) State Highways:
341. Shahpur-Baklo road.
342. Pathankot-Banikhet-Chamba road (section Himachal Pradesh Boundary to Chamba).
344. Ahju-Kharamukh-Chamba-Biss-Killar road.

(ii) Rural road:
346. Kharamukh-Bharmour road.
347. Sihunta-Raipur road.
348. Samota-Tikkri-Gola-Batla road.
349. Mehla-Tikri road.
351. Dalhousie-Buladra-Ghatasni road.
352. Naini Khad-Chun-Sherpur road.
353. Dalhousie-Khajjar to In. of Chamba-Chowari road.
354. Chamba-Sahoo road.
355. Sahu-Kini road.
356. Maredi-Sillaghat road.
357. Kiani-Koti road via Chakloo (Kiani to Chakloo).
358. Churah-Sherpur road.
359. Sundla-Girjundu road.
360. Siluni-Kiloor road.
361. Rakhalo-Jassaurgarh-Chanju road.
363. Tissa-Kandala-Jhajja-Kothi road.

(b) Tissa-Sai-Kothi-Jhajja-Kothi
364. Bajaroo link road.
367. Masroond-Kalleli link road.
369. Pukhri-Masrooni road.
370. Road from Masroond-Sandhi-Mannair-Sill Bhaiik.
371. Mayor Valley road.
372. Garuath Valley road.
373. Durgethi-Trilokinath road via Kalicho Pass.
374. Saichu Valley road along Saicha valley Nallah.
375. Road from Beeling to Shaks Nallah through Kelong town.
376. Chamba-Banikhet road (above parel).
377. Link road via Police line.
380. Chamba-Jamwar road.
381. Kiani-Bagori-Shakri-Dehra road.
382. Dharampur-Kugti road.
383. G.P.O. Pakrota road.
384. Tissa-Shawa-Goya-Cot road.
385. Nakkror-Tikri-Bhogi road.
386. Link road from Chamba-Tissa-Alwar road to Bhajroo.
387. Garh to Sir Kund (link from Kianai-Shaktidehra near village Garh to Sir Kund via Bharotha and Khatetheo.
388. Lujai Valley road.

(iii) Zila Parishad roads (Development and Forest Roads):
391. Sahoo-Kiri road.

10. Kangra District

(i) State Highways:
396. Pong Dam-Reh-Demota-Nurpur-Malkwal-Chowari-Chamba road.

(ii) Border Roads:

(iii) Rural Roads:
398. Santokhgarh-Jajjon road.
399. Road from Una to Jajjon (Una to H.P. Boundary).
400. Link road from Ajauli on Nangal Santokhgarh.
401. Thana-Mandi-Bhakra-Dam road.
402. Barsar-Deotsidh road.
403. Salooni-Deotsidh road.
404. Dhaneta-Barsar road.
405. Hamirpur-Jahoo road.
407. By-pass at Hamirpur.
408. Hamirpur-Sigmapur road.
409. Road from Nadaun to Bangana via Dhaneta.
410. Chamkhi to Bangana via Persalhia road.
412. Road from Ispur to Bagret to Daulatpur excluding section Bagret to Oel.
413. Bagret-Oel road including 580 long causeways to Khads.
414. Road from Chiripur-Kaurbar-Dharamsala to Talwar.
415. Road from Dhaliara on J.H.D. road to Sadhwan via Pragpur on Nadaun-Mubarikpur road.
417. Road from Bharwara Khera to Alampur.
418. Thural to Alampur road.
419. Road from Garhiwara (group of villages) to Tili kundwara-Theral road near village Droh.
420. Jawalamukhi to Palampur via Khundian Bari.
421. Tiber to Jaisinghpur road.
422. Bajnath-Chobin-Mahakal road.
424. Chobu to Balana road.
425. Palampur-Bir Khas road.
426. By-Pass at Palampur including bridge at Mohal Khad.
427. Palampur to Sidhpur to Sirkari road.
428. Road from Daulatpur to Thilbari via Sunnisariotri-Airla and Kandi.
429. Samkot-Sarotri road.
430. Improving-Churru-Chaukimot-Takoli road.
432. Link road between A.P.K. road and Yol Dadh-Palampur road section Matur to Sidhbari.
433. Dharamsala to Nagrota.
434. Road from Khunyara to Dharamsala-Yol-Dadh-Palampur road.
435. Road from Khunyara to Dharamsala.
437. Macleodganj-Bhageshwar road.
438. Shahpur-Rallu-Chambi road.
439. Gaggal Tira Link-Nagrota-Surian road.
440. Raja-ka-Talab to Jawali road.
441. Bodh-Ganoh road.
442. Jassur-Gangath-Indaura road.
443. Dhamtal-Kandwal road.
444. Indaura-Motli road alignment No. 1.
445. Indaura-Kaundrori to Motli road alignment No. 11.
446. Malwan-Barota road.
447. Road from Airla to Gugga-Mandir road.
448. Kutiars-Majheet-Sihorbala road.
449. Salol-Rait road.
450. Hamirpur-Bharari road (section Bharari to Sargohat).
452. Hamirpur-Awa Devi road.
455. Nadanu-Sujanpur Tira road (via Bara).
456. Praur-Naura road.
457. Daulatpur-Chintpurni to Kinu-Lehura-Rajpur Taswan to Jawar road.
458. Shahpur-Jawali road.
459. Indora to Mirthal road.
460. From Barsar-Mehra to Tachi via Taura Amb.
463. Dunkhar-Swari-Takoli road.
464. Basal to Bada Ludru to Nagar Chauki via Dhamandri.
465. Baruhi to Takerola to Nehri road.
466. Turi to Dhamandri road.
467. Thathal to Rapoh-Kuchhlian via Panjoha road.
468. Alampur to Tikker road.
469. Kangra-Tanda approach road.
470. Thakurdwara-Thural road (Thural-Sujanpur).
471. Civil Station road at Dharamsala.
472. Link and approaches.
473. Chambhi-Dharamsala road.
474. Ahju-Bir road.
475. Jasur Rehan-Dhaneta-Reh road.
476. Nurpur-Sausalat road.
477. Meethleodganj to village Nadi via Dal.
478. Chachian to Palampur road.
479. Palampur to Neogal Park.
481. Approach and links to A.P.K. road.
482. Bharwain-Chintpurni road.
483. Daulatpur-Dholeve road.
484. Harakhad road.
485. Sujanpur-Bhagera road.
486. Old J.H.D. road from right approach to Post Office Dehra.
487. Link to Dehra.
488. Link to Nadaun City.
489. Hamirpur Bazar road.
490. Approach road to Jawalamukhi Temple.
491. Sadvan-Malakwal road.
492. Link road Handora-Gharat to Ladrori.
493. Approach road to Shri Assapuri Temple.
(b) Una-Hoshiarpur road up to H.P. Boundary.
(c) Shri Chintpurni to Sammoli road.

(iv) *Zila Parishad Roads:*

494. Dhametta-Rey road.
495. Fatehpur-Deothi road.
496. Dharamsala-Khanyara road.
497. Dehra-Benah road.
499. Dhalara-Chanaur road.
500. Gopipur-Chamukha-Pirsulani road.
503. Hamirpur-Toni Devi road.
504. Toni Devi Awah-Devi road.
505. Nadaun-Ghorru via Barara road.
506. Nadaun-Dhaneta road.
507. Dhabriri-Bijhari road.
508. Thana Mandli-Bhatra road.
509. Chamukha-Pirsulahi road via Kamloo-Samtala-Kangoo road.
510. Patta-Awah Devi road.
511. Bassi-Bhangeri via Nagrota Sughan in addition to Bhasari-Chandrohi road.
512. Parour-Naura road.
513. Jai Singhpur-Timber road.
514. Chadhair-Sarimolag road.
515. Banuri-Saliana road.
516. Gagret-Daulatpur road.
517. Ishpur-Panjwar road.
518. Panjwar-Oel road.
519. Una-Pir-Negha and Una-Palakwah road.
520. Palakwah-Jaikon (Sainokharh-Palam).
521. Amb-Gagret and Neta-Dukhi road.
523. Dehra-Jawali road.
525. Haripur-Ban'Khatthi road.
526. Dhalara-Sadwan-Gari road.
527. Chauk-Kaluda-bar road.
528. Hamirpur-Jahoo road.
529. Bhota-Barsar-Deoth-Sidth road.
530. Jalar-Kangoo-Galore road Bijnari road.
531. Bodhnoa-Jawali road.
533. Kandwal-Ladhwan-Dhamtal road.
534. Indora-Reh road.
THE HIMACHAL PRADESH ROAD-SIDE LAND CONTROL RULES, 1970

ARRANGEMENT OF RULES

RULES:
1. Short title and commencement.
2. Definitions.
3. Restriction on structures etc., in a Controlled Area.
4. Application to re-erect etc.
5. Document to accompany application to re-erect building.
6. Documents to accompany application to make/extend excavations, etc.
7. Register of Applications.
8. Principles on which permission will be granted.
9. Executive Engineer P.W.D. to be informed of permissions granted under section 6 (2).

FIRST SCHEDULE—Form I and Form II.

THE HIMACHAL PRADESH ROAD-SIDE LAND CONTROL RULES, 1970

PUBLIC WORKS DEPARTMENT

NOTIFICATION

Simla-2, the 14th August, 1974

No. 9-91/69-PWD.—In exercise of the powers conferred under section 18 of the Himachal Pradesh Road-side Land Control Act, 1968 (No. 21 of 1969), the Governor, Himachal Pradesh is pleased to make the following Rules:—

1. Short title and commencement.—These Rules may be called the Himachal Pradesh Road-side Land Control Rules, 1970.

2. Definitions.—In these Rules, unless there is anything repugnant in the subject or context:—

(a) "Act" means the Himachal Pradesh Road-side Land Control Act, 1969;